

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. - I

Service Tax Appeal No. 27016 of 2013

(Arising out of **Order-in-Appeal** No.63/2013 (H-IV) S.Tax dated 26.03.2013 passed by
Commissioner of Customs, Central Excise and Service Tax (Appeals-II), Hyderabad)

M/s Ravileela Granites Ltd., .. **APPELLANT**
H.No. 6-3-668/10/35,
Durganagar Colony,
Punjagutta, Hyderabad,
Telangana - 500 082.

VERSUS

Commissioner of Central Tax .. **RESPONDENT**
Medchal - GST
H.No. 11-4-649-B,
Opposite Mehdi Function Palace,
Above SBI Bazarghat Branch,
Lakdikapool, Hyderabad,
Telangana - 500 004.

APPEARANCE:

None for the Appellant.

Shri K. Raji Reddy, Authorized Representative for the Respondent.

CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)

FINAL ORDER No. A/30587/2025

Date of Hearing: 15.12.2025

Date of Decision: 15.12.2025

[ORDER PER: ANGAD PRASAD]

Nobody appeared on behalf of the appellant. Perused the records. It is apparent from the records that appellant had not appeared on 18.06.2025 & 27.11.2025. No any request for adjournment. Therefore, appellant is not taking interest to pursue their appeal. Therefore, appeal is liable to be dismissed for non-prosecution under Rule 20 of CESTAT Procedural Rules 1982.

2. Appeal dismissed for non-prosecution.

(Dictated and pronounced in open court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)